

Construction of a 400 MW Thermal Power Plant in Rajasthan

1474. SHRI VIRDHI CHANDER JAIN : Will the Minister of ENERGY be pleased to state :

(a) whether Rajasthan is deficient in respect of power;

(b) whether Government propose to utilise Bombay High gas which is being planned to be conveyed through Rajasthan to Uttar Pradesh near Banswara and Sawai Madhopur to construct a 400 MW Thermal Power Plant there; and

(c) whether Government of Rajasthan have sent the project report in this regard to the Central Electricity Authority for approval ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER (SHRI ARIF MOHAMMAD KHAN) : (a) During the period April-October, 1985, the shortage of power in Rajasthan was 5.1%.

(b) and (c). It is proposed to set up a gas-based Station, with cap a city of about 370 MW, in Rajasthan in the Seventh Plan. The Project is envisaged for implementation by the National Thermal Power Corporation in the Central Sector.

Proposed Amendments to Companies Act, 1956

1475. SHRI SANAT KUMAR MANDAL :
SHRI SATYENDRA NARAYAN SINHA :

Will the Minister of INDUSTRY be pleased to state :

(a) whether Government propose to bring forward any legislation to amend the Companies Act, 1956 with a view to enhance the remuneration of the Managing Directors and top managers in the corporate sector and also to raise the existing limit of remuneration, including perquisites, from Rs. 3,000 to Rs. 5,000 per month for purposes of enlistment of names of individuals in the Annual Reports of the Companies;

(b) if so, the broad details of the proposed amendments; and

(c) the considerations which have weighed with Government to provide for such changes when the Company Executives in the private sector are already the highest paid people with all perks etc,

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) In view of recommendations of the High-Powered Expert Committee on Companies and M.R.T.P. Acts (Sachar Committee) and several representations received, Government is considering certain amendments to the Companies Act. Proposals in this behalf have not yet been finalised.

(b) and (c). Do not arise.

Setting up of New Synthetic Fibre Units

1476. SHRI SANAT KUMAR MANDAL : Will the Minister of INDUSTRY be pleased to state :

(a) whether the recent broad-banding of licences granted to the producers of synthetic fibres has provided an opportunity to the existing and new units to formulate expansion plans and embark upon new projects involving heavy outlay;

(b) if so, the particulars of both private and public sector units which have been licensed for setting up new units or expanding their capacity, the capacity sanctioned and when these are likely to go into production;

(c) which of these units have been allowed the import of TPA (Terephthalic Acid) instead of using the indigenous DMT; and

(d) the steps taken by Government to ensure that the benefit to the consumers by a rise in fibre prices by these producers is not whittled down in any case ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS (SHRI R. K. JAICHANDRA SINGH) : (a) As per the